

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 50766 OF 2018

[Arising out of Order-in-Appeal No. 18/(CRM)ST/JDR/2017 dated 03.01.2018 passed by the Commissioner (Appeals) Central Excise and Central GST, Jodhpur, Rajasthan]

RAMKUMAR TEXTILE PVT LTD

P-1 & P 2, Industrial Estate
Pansal Chouraha, Pansal Road
Bhilwara (Rajasthan)

Appellant

Vs.

**COMMISSIONER OF CENTRAL GOODS
AND SERVICE TAX EXCISE
CUSTOMS, UDAIPUR.**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE Mr. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing : **28/04/2023**

Date of Decision : **28/04/2023**

FINAL ORDER No. 50603 /2023

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**